## IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(IB)-124(PB)/2017

IN THE MATTER OF:

Inox Air Products Pvt. Ltd.

.....Petitioner

Twenty First Century Wire Rods Ltd.

.....Respondent

SECTION: UNDER SECTION 9 of Insolvency and Bankruptcy Code, 2016

Order delivered on 01.02.2018

## Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR HON'BLE PRESIDENT

S. K. MOHAPATRA HON'BLE MEMBER (TECHNICAL)

## PRESENTS:

For the Petitioner(s):

Shri Rajat Jariwal, Shri Sahil Narang & Shri

Daniel George, Advocates

For the Respondent(s): Shri Nikhil Nayyar, Shri Divyanshu Rai, Shri Darshan Mehta & Ms. Smriti Shah, Advocates

## **ORDER**

Learned counsel for the parties are ad idem that Hon'ble the Supreme Court in Civil Appeal No. 865/2018, Gaurav Vinod Goel v. Inox Air Products Pvt. Ltd. by invoking its powers under Article 142 of the Constitution has accepted the settlement agreement dated 18.01.2018 and has set aside the admission order of the petition dated 08.01.2018. The date of the order mentioned in the order of Hon'ble the Supreme Court dated 29.01.2018 has been erroneously mentioned to be '22.01.2018' which according to the learned counsels for the parties has now been corrected to '08.01.2018' which is the date of admission.

We accept the request made by learned counsel for the parties and close the proceeding.

It is needless to mention that all applications i.e. C.A's. including C.A. 49(PB)/2018 seeking various information's' from the erstwhile management of the respondent Company has been rendered infructuous. In so far as the fee of the Interim Resolution Professional is concerned, he may raise the bill and the same shall be paid by the Corporate Debtor expeditiously.

(M. M. KUMAR)

PRESIDENT

(S. K. MOHAPATRA) MEMBER (TECHNICAL)